CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 254/MP/2026

Subject	:	Petition under Section 79 of the Electricity Act, 2003 read with Section 38(2)(b) & (c) of the Electricity Act, 2003 and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking compensation with interest for the generation loss suffered due to delay in operationalisation of 300 MW connectivity dated 7.2.2024 granted to the Petitioner at Bikaner II PS and directions to Northern Regional Load Despatch Centre to ensure that the Petitioner is granted T-GNA for the entire capacity i.e., 300 MW till the Petitioner's connectivity is operationalised by CTUIL.
Petitioner	:	Khidrat Renewable Energy Pvt. Ltd. (KREPL) and Anr.
Respondent	:	Powergrid Corporation of India Limited (PGCIL) and Ors.
Date of Hearing	:	**25.8.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V, Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Janmali Mainkala, Advocate, KREPL Shri Deep Thakur, Advocate, KREPL Ms. Prerna Priyadarshini, Advocate, CTUIL Ms. Ayesha Choudhary, Advocate, CTUIL Shri Prashant Garg, NRLDC Shri Alok Mishra, NRLDC Shri Rahul Negi, NRLDC

Record of Proceedings

At the outset, learned counsel for the Respondent, CTUIL, sought time to file a reply and information called for vide the Record of Proceedings dated 16.6.2026. The representative of the Respondent, NRLDC, submitted that NRLDC has filed its reply in the matter. Learned counsel for the Petitioner sought time to file its rejoinder to the reply to be filed by CTUIL as well as to the reply already filed by the Respondent, NRLDC.

2. Considering the above, the Commission adjourned the matter and permitted the Respondent, CTUIL, to file its reply as well as the compliance affidavit, as above, within three weeks, with a copy to the Petitioner, who may file its rejoinder(s), if any, within two weeks thereafter. The Petitioner is also directed to file the information, as

sought for by the Commission vide the Record of Proceedings dated 16.6.2026, within a week.

3. The Petition will be listed for hearing on **12.11.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)